



**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./61/9320/2020

This the 30th day of December, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Abdul Hamid, age 40 year S/o Sh. Alaf Din R/o Same Samat, Tehsil,
Thannamandi, District Rajouri.

.....Applicant

(Advocate: None)

Versus.

1. State of Jammu & Kashmir, through its Chief Secretary, Civil Secretariat, Srinagar/Jammu.
2. J&K Service Selection Board through its Secretary Panama Chowk, Jammu.
3. Director, School Education, Muthi, Jammu.
4. Chief Education Officer, Rajouri.

.....Respondents

(Advocate:- Mr. Amit Gupta, AAG)

**ORDER
[ORAL]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

Despite sending the pin to the learned counsel for the applicant, he has not appeared for the Video Conference. He has also not picking up the phone.

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2. Shri Amit Gupta, learned counsel for the respondents is present.
3. The Hon'ble High Court vide its order dated 07.10.2020 directed the applicant to appear before this Tribunal on 30.12.2020 i.e. today. Neither the applicant nor the learned counsel for the applicant put in appearance on behalf of the applicant.
4. It appears that applicant has lost interest in prosecuting the case. Hence, the same is dismissed as infructuous. No costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-